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O.A. No. 826 of 2006

Order dated: 17.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

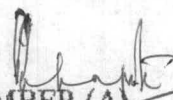
Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Dr. C.Misra, Ld. Counsel for the applicant and Mr. D.K.Behera, Ld. Addl. Standing Counsel for the Respondents.

2. During the course of argument, Ld. Counsel for the Respondents invited our attention to the letter dated 31.10.2008, issued by Govt. of India, Ministry of Animal Husbandry, Dairying & Fisheries and submitted that the case of the applicant for grant of second ACP has been considered by the Department in consultation with the DoP&T and it has been decided to grant second ACP to the applicant in the pay scale of Rs. 5000-8000/- with effect from the date he has completed 24 years of regular service.

3. In view of the said letter, we find that the grievance of the applicant has already been redressed by the Department and no grievance still survives. In view of the same, we accordingly direct the competent authority to pass appropriate, reasoned and speaking order granting him the benefit of second ACP within three months from the date of receipt of a copy of this order.

4. With the aforesaid observation, the O.A. is disposed of.


MEMBER (A)


MEMBER(J)